



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 3897/NGT OA 489/19/2019

दिनांक 4/10/19

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) & [ngt.filling@gmail.com](mailto:ngt.filling@gmail.com)

**Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 05.08.2019 in matter of OA No. 489/2019 Anwar Ahmad Applicant(s) Versus State of Uttar Pradesh.**

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance to order passed by Hon'ble NGT, New Delhi on dated 05.08.2019 in matter of OA No. 489/2019 Anwar Ahmad Applicant(s) Versus State of Uttar Pradesh, the compliance report is submitted for kind perusal and necessary action please.

Yours Sincerely

  
(Utsav Sharma)  
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

  
Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail : [roghaziabad@uppcb.com](mailto:roghaziabad@uppcb.com)

**Report in compliance to order passed by Hon'ble NGT, New delhi on dated 05.08.2019 in matter of OA No. 489/2019, Anwar Ahmed v/s State of Uttar Pradesh & Ors.**

The matter is regarding a complaint regarding illegal mining and operation of a brick kiln at Salai Ghunghtala Road, Village Salai, District Hapur, Uttar Pradesh. The complaint has been admitted as an application by Hon'ble Tribunal and following orders were passed on 05.08.2019:

*".....Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)...."*

As the matter dealt with mining and copy of the said complaint was not received in Regional office, Uttar Pradesh Pollution Control Board, Ghaziabad, Regional Officer, Uttar Pradesh Pollution Control, Ghaziabad vide his letter dated 31.8.2019 informed District Mining Officer, Hapur about the above mentioned order of Hon'ble Tribunal and requested him to furnish a copy of the complaint, if available and nominate an officer from his office so that joint inspection of the site in question may be carried out and factual report may be filed accordingly. Copy of the said letter is annexed as *Annexure I* of the report.

Thereafter, a copy of the complaint was received from office of Standing Counsel for Uttar Pradesh Pollution Control Board on 05.09.2019. In the complaint received, the complainant has primarily alleged that agricultural land and human life were being put at risk due to pollution caused because of mining activity being done in Khasra numbers

297 and 298 of village Salai, Hapur and operation of a brick kiln by name of ABF owned by Shri Ankit Kansal and Mayank Kansal S/o Bal Kishan Kansal.

The said site was inspected by Shri P.S. Ram Ran, District Mining Officer, Hapur and Shri Ranjeet Singh, Junior Engineer, Uttar Pradesh Pollution Control, Ghaziabad on 06.09.2019 in presence of Shri Bal Kishan Kansal. It was informed by Shri Kansal that the brick field in question is by name of Mayank Brick Field and ABF is the name by which bricks are sold by them. As brick kilns are operated seasonally, the kiln was closed at the time of inspection due to off season. However, the said kiln has obtained Consent to Operate from Board for operation of the kiln at Khasra No. 393, Village Salai, Hapur and same is valid up to 31.07.2023. Also, the kiln has obtained Environmental Clearance for earth mining at Gata Nos. 298, 297, 393, 394 and 395 of Village Salai, Hapur on 01.11.2016 which is valid for a period of 5 years. Copy of Consent to Operate from Board is annexed as *Annexure II* and copy of Environmental Clearance is annexed as *Annexure III* of the report.

At the time of inspection Khasra No. 297 and 298 were being utilized for agricultural purpose as is presented in the inspection report annexed as *Annexure IV* of the report. Also, it was observed that kiln has installed a platform and ladder for purpose of stack monitoring as per instructions of Central Pollution Control Board. Although setting within the kiln could not be verified at the time of inspection due to off season, the kiln owner has provided a copy of Completion/ Adequacy Certificate from M/s Team Energy Systems, authorized licensee from Central Building Research Institute, Roorkee certifying that the kiln has been converted into a High Draught Zig-zag kiln as per design

of Central Building Research Institute, Roorkee, same is annexed as *Annexure V* of the report.

Compliance of several conditions imposed in Environmental Clearance and Consent to Operate granted to kiln could not be verified at the time of inspection due to off-season.

The factual report is hereby put up for your perusal and necessary action please.

  
(Ranjeet Singh)  
Junior Engineer

  
Regional Officer



संदर्भ संख्या : 3262/08/489/19

दिनांक 21-8-19

सेवा में,

जिला खान अधिकारी,  
जनपद हापुड़।

विषय: मा० एन०जी०टी० नई दिल्ली में योजित ओ०ए० संख्या 489/2019 Anwar Ahmad V/S. State of Uttar Pradesh में पारित आदेश दिनांक 05.08.2019 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० नई दिल्ली में योजित ओ०ए० संख्या 489/2019 Anwar Ahmad V/S. State of Uttar Pradesh में पारित आदेश दिनांक 05.08.2019 में पारित आदेश दिनांक 13.08.2019 को आदेश पारित किए गये हैं, जिसका मुख्य अंश निम्नवत है- ".....Allegation in this letter, which has been treated as an application, is that illegal mining is being done and a brick kiln is being operated at Salai Ghunghrala Road, Village Salai, District Hapur, Uttar Pradesh. Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in. ...."

मा० एन०जी०टी० के कन्सलटेन्ट जूडिशियल द्वारा ई-मेल के माध्यम से उक्त आदेश केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को दिनांक 08.08.2019 प्रेषित किया गया है, (छायाप्रति संलग्न) जो कि इस कार्यालय में दिनांक 08.08.2019 को प्राप्त हुई है। मा० एन०जी०टी० द्वारा उक्त आदेश में जनपद हापुड़ के ग्राम सलाई घुघराला रोड पर स्थापित ईट मट्टों द्वारा अवैध खनन की जाँच कर आख्या एक माह के अन्दर प्रस्तुत करने हेतु निर्देशित किया गया है। इस कार्यालय में वादी द्वारा अभी तक याचिका एवं सम्बन्धित अभिलेख उपलब्ध नहीं कराये गये हैं।

उपरोक्त के क्रम में आपसे सादर अनुरोध है कि उपरोक्त ओ०ए० संख्या से सम्बन्धित यदि याचिकाकर्ता द्वारा सम्बन्धित अभिलेख उपलब्ध कराये गये हैं, तो उपरोक्त अभिलेख इस कार्यालय में उपलब्ध कराने का कष्ट करें, जिससे कि संयुक्त निरीक्षण कर आख्या मा० एन०जी०टी० के समक्ष निर्धारित समयावधि में प्रस्तुत की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)  
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. जिलाधिकारी महोदया, हापुड़ को सूचनार्थ सादर प्रेषित।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4180108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



U.P. Pollution Control Board

2

CONSENT ORDER

Ref No. -  
47990/UPPCB/Circle1(UPPCBHO)/CTO/water/H  
APUR/2019

Dated : 02/02/2019

To ,

Shri MAYANK KANSAL  
M/s MAYANK BRICK FIELD  
KHASRA NO-393, VILLAGE SALAI,HAPUR,  
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. MAYANK BRICK FIELD

Reference Application No :4291337

Dated :02/02/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MAYANK BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 19/01/2019 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

ASHOK Digitally signed  
by ASHOK  
KUMAR TIWARI  
Date:  
2019.02.02  
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For and on behalf of U.P. Pollution Control Board

CEO/REGIONAL OFFICER.

Enclosed : As above  
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW.

ASHOK Digitally signed  
by ASHOK  
KUMAR TIWARI  
Date:  
2019.02.02  
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CEO/REGIONAL OFFICER.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MAYANK BRICK FIELD vide

Consent Order No. 4291337/ Water

Dated : 02/02/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Brick Kiln Zig Zag formation with rectangular shape trench and ID fan (14 PAYA)..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.5	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted to M/s MAYANK BRICK FIELD, KHASRA NO-393, VILLAGE SALAI, HAPUR for rectangular shape and zig zag brick setting with induced draft only in view of EPCA's letter number EPCA-R/2018/L-79 dated 03/08/2018.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining. Validity of this consent shall be void if Environmental Clearance's validity lapses.
3. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
4. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
5. Domestic discharge from premises shall be discharged through septic tank/soak pit.
6. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
7. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
10. Brick kiln Should install/maintain fixed platform/port hole/ladder on stack for flue gas monitoring.
11. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved Laboratory.
12. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre etc. is used.
13. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.

**Issued with the permission of competent authority .**

ASHOK  
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TIWARI

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by ASHOK  
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**For and on behalf of U.P. Pollution Control Board .**

**CEO/REGIONAL OFFICER.**



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 47992/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019

Dated : 02/02/2019

To ,

Shri MAYANK KANSAL  
M/s MAYANK BRICK FIELD  
KHASRA NO-393, VILLAGE SALAI,HAPUR,  
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAYANK BRICK FIELD

Reference Application No. 4291486

Dated : 02/02/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAYANK BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 19/01/2019 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

ASHOK Digitally signed  
by ASHOK  
KUMAR KUMAR TIWARI  
Date: 2019.02.02  
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For and on behalf of U.P. Pollution Control Board

CEO/REGIONAL OFFICER.

Enclosed : As above  
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW.

ASHOK Digitally signed  
by ASHOK  
KUMAR KUMAR TIWARI  
Date: 2019.02.02  
TIWARI 21:09:12 +05'30'

CEO/REGIONAL OFFICER.

U.P. Pollution Control Board

Dated : 02/02/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Brick Kiln Zig Zag formation with rectangular shape trench and ID fan (14 PAYA)..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Fixed CHimney with rentangular shape trench with ID fan	WASTE WOOD/COAL	1	Particulate Matter	110 feet

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

**Specific Conditions:**

1. This Consent to Operate is being granted to M/s Mayank BRICK FIELD, KHASRA NO-393, VILLAGE SALAI, HAPUR, for rectangular shape and zig zag brick setting with induced draft only in view of EPCA's letter number EPCA-R/2018/L-79 dated 03/08/2018.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining. Validity of this consent shall be void if Environmental Clearance's validity lapses.
3. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
4. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
5. Domestic discharge from premises shall be discharged through septic tank/soak pit.
6. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
7. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
10. Brick kiln Should install/maintain fixed platform/port hole/ladder on stack for flue gas monitoring.
11. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved Laboratory.
12. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre etc. is used.
13. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.

**Issued with the permission of competent authority .**

**ASHOK** Digitally signed  
by ASHOK  
**KUMAR** KUMAR TIWARI  
Date:  
**TIWARI** 2019.02.02  
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**For and on behalf of U.P. Pollution Control Board .**

**CEO/REGIONAL OFFICER.**

Environment Impact Assessment Authority, Hapur, U.P.

3

Mayank Kansal  
Mayank Brick Field,  
Gata, Tehsil- Hapur  
District-Hapur, U.P.

FRC/DEAC/ -Brick

Dated- 24 November, 2016

Environmental Clearance for Brick earth mining at Gata Nos. 298, 297, 393, 394, Village-Salai Tehsil-Hapur, District-Hapur, U.P. (Leased area 2.736 Ha.), M/s Mayank Brick Field.

I refer to your application addressed to the Secretary, DEAC, Hapur, U.P. on the above. The matter was considered by the District Level Expert Appraisal Committee meeting held on dated 30.05.2016.

The committee noted that an application was made by the project proponent for environmental clearance of Brick earth mining at Gata Nos. 298, 297, 393, 394, 395 Village-Hapur, District-Hapur, U.P. (Leased area 2.736 Ha.), M/s Mayank Brick Field.

Information was made by project proponent Sri. Mayank Kansal, M/s Mayank Brick Field through the consultant before DEAC. The proponent, through the documents submitted and the information made during meeting has informed to the DEAC that:-

Environmental Clearance is sought for Brick earth mining at Gata Nos. 298, 297, 393, 394, 395 Village-Salai Tehsil-Hapur, District-Hapur, U.P. (Leased area 2.736 Ha.), M/s Mayank Brick Field.

In the documents submitted, 39890.0 cum soil excavation is proposed from area 2.736ha. Gata wise excavation details are proposed as follows:

	298, 297, 393, 394, 395
Mining Lease (Hectare)	2.736
Capacity of Mining Lease (TPA)	50Lac Brick per annum
Estimated Cost Of The Project	Rs. 22 Lacs
Duration of Mining Lease	5 years
Depth of Mining	2 meter

The depth of mining will be restricted to 2 meter.

Water requirement will be limited to 2. KLD & will be supplied from water source.

During operation the maximum no. of workers will not be more than 20.

Mining will be opencast type.

The project does not attract any of the general conditions applicable on mining activities specified in EIA Notification 14/09/2006.

Regarding the project no litigation is pending in any court.

The project proponent comply of provisions given in MoEF OM dated 24/06/2013.

The project proposal falls under category 1(a)-B2 of Gazette Notification No. S.O. 141(E) dated 15.01.2015 and EIA Notification, 2006 (as amended).

General condition

Environmental clearance does not create or verify any claim of applicant on the leased site/activity.

Mining activity shall be undertaken only after valid permission from Mining department/District Administration and written agreement with land owner from where excavation is proposed. Uttar Pradesh Pollution Control Board's NOC is also required before any mining Activity.

Change in mining technology and scope of working shall be made without approval of Authority.  
Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.

In case of any deviation or alteration in the project proposed from those submitted to Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.

Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and prosecution under the provisions of Environment (Protection) Act, 1986.

**Other Conditions:**

Environmental clearance will be co-terminous with the mining lease period.  
Environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

Soil should be adequately preserved and should be used for landscaping.  
Excavated soil should be properly stored in a manner not to increase surrounding SPM.

Water should be exercised during excavation and storage of soil for minimising dust.

Excavation should be properly reclaimed and ensured that no open bore hole is left.

Health and safety of the people working at the site shall be duly taken care of as per law.

Excavation work shall be done in day time only.

Excavation machinery shall be properly covered to restrict dust dispersion.

Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.

Maximum level of Noise level shall be maintained as per standards for both day and night.

Site map for soil transportation from excavation plots to work site should be framed and necessary permissions shall be sought from District Administration.

Trucks hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.

Each road will be maintained periodically.

Health and safety exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid kit and adequate sanitary facility in the form of temporary toilets/septic tanks.

Waste material viz gutkha rappers, glasses etc. to be generated during project shall be separately stored in bins and managed as per Solid Waste Management guidelines.

Project proponent should maintain daily register for information of (a) collection of waste, (b) manpower & (c) transportation purpose.

Safe drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the workers should be strictly prohibited.

is strictly prohibited. The safe disposal of waste water and solid waste generated during the construction phase should be ensured. A portion of project cost should be earmarked for CSR activities. Firm up plan should be submitted to District Administration and to DEIAA with proposed activities and time schedule. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.

CSR plans as per need also including mosquito net and blanket distribution. CSR audit report to be maintained and shall be submitted.

Capacity of trucks/tractors for loading purpose will be in tonnes as per PWD and transport department applicable norms and standard fixed by the government.

Monthly compliance reports of condition stipulated in the Environment Clearance should be submitted to the DEIAA Hapur, Regional Office, MoEF & CC, Govt and UPPCB as per provision of Gazette Notification No.S.O. 1533(E) dated 14-09-2006, as amended.

Project proponent shall ensure compliance to provision of all Acts, Rules, Regulations and guidelines, for the time being in force, as applicable to the project.

Minimum distance of 15 m from any civil structure/Pillar of high tension power line shall be kept from the periphery of any excavation area.

Project proponent shall ensure compliance with following stipulations as per MoEF, GOI No. 11011/47/2011-IA II(M) dated 24/06/2013 :

Borrowing/excavation activity shall be restricted to a maximum depth of 2 m below natural ground level at the site.

Borrowing/excavation activity shall be restricted to 2 m above the ground water table at the site.

Borrowing/excavation activity shall not alter the natural drainage pattern of the area.

Borrowed/excavated pit shall be restored by the project proponent for useful purpose(s). Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any entry.

Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.

Precautions shall be adopted against health risks on account of breeding of vectors in the stagnant water bodies created due to borrowing/excavation of earth.

Workers/labourers shall be provided with facilities for drinking water and sanitation.

Warning sign shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

Minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

Project proponent is also directed to ensure that the proposed site is not a part of any no-development zone as described/identified under law. In case of violation, this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of proposed site, this permission shall automatically be deemed to be cancelled.

Project proponent will have to submit proposals incorporating the conditions specified in the Environment Clearance within 03 months of issue of the clearance. The DEIAA/ SEIAA/ MoEF reserves the right to revoke the environment clearance, if conditions stipulated are not complied to the satisfaction of DEIAA/SEIAA/MoEF. DEIAA/SEIAA may impose additional conditions or modify the existing ones, if necessary. Necessary statutory clearances shall be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of water (prevention and control of pollution) Act 1974, the air (prevention and control of pollution) Act 1986, the Environment (Protection) Act 1986, the Public Liability (Insurance) Act 1991 and EIA Regulations, 2006 including the amendments and rules made thereafter.



  
(Meenu Rana)  
Member Secretary, DEIAA,  
Hapur, U.P.

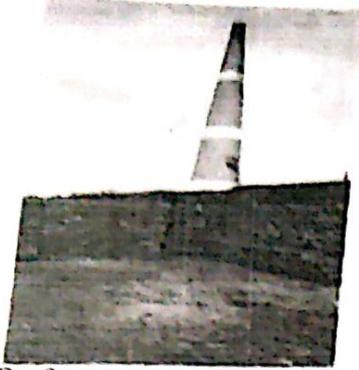


मा0 एन.जी.टी. में विचाराधीन ओ.ए. नं0-489/2019 अनवर अहमद बनाम स्टेट आफ उत्तर प्रदेश में पारित आदेश दिनांक 05.08.2019 के अनुपालन में मैसर्स मयंक ब्रिक फील्ड (ए.बी.एफ. मार्की), खसरा नं.-393, ग्राम-सलाईपुर, जनपद-हापुड की संयुक्त निरीक्षण आख्या।

कृपया मा0 एन.जी.टी. में विचाराधीन ओ.ए. नं0-489/2019 अनवर अहमद बनाम स्टेट आफ उत्तर प्रदेश में पारित आदेश दिनांक 05.08.2019 के अनुपालन में उल्लेखित शिकायती पत्र दिनांक 11.03.2019 के क्रम में मैसर्स मयंक ब्रिक फील्ड (ए.बी.एफ. मार्की), खसरा नं.-393, ग्राम-सलाईपुर, जनपद-हापुड का निर्देशानुसार संयुक्त निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 06.09.2019 को किया गया। निरीक्षण के समय भट्टा प्रतिनिधि के रूप में श्री बालकिशन कंसल उपस्थित थे। निरीक्षण के समय आफ सीजन होने के कारण उक्त ईट भट्टा बन्द पाया गया एवं खनन सम्बन्धी कार्य भी होता हुआ नहीं पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त ईट भट्टे द्वारा कच्चे माल के रूप में मिट्टी, पानी का प्रयोग कर लाल ईट (क्षमता-लगभग 45 लाख/वर्ष) का उत्पादन किया जाता है।
2. उक्त ईट भट्टे को इस कार्यालय के पत्रांक 4498/एन.ओ.सी-152/एम-181/13 दिनांक 14.10.2013 द्वारा सशर्त अनापत्ति प्रमाण पत्र जारी किया गया है, (छायाप्रति संलग्न)।
3. उक्त ईट भट्टे को मैसर्स टीम इनर्जी सिस्टम्स, ग्रेटर नोएडा के पत्रांक टी.ई. एम/17/549 दिनांक 15.01.2018 द्वारा High draft zig-zag प्रणाली का अनुमति पत्र जारी किया गया है, (छायाप्रति संलग्न)।
4. उक्त ईट भट्टे को मिट्टी खनन हेतु खसरा सं0 297, 298, 393, 394 ग्राम सलाई, तहसील व जिला-हापुड पर जिला स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण हापुड के पत्रांक 03/एफ.आर.सी./डी.ई.ए.सी/ब्रिक दिनांक 01.11.2016 द्वारा सशर्त पर्यावरणीय स्वीकृती निर्गत है (छायाप्रति संलग्न)।
5. उक्त ईट भट्टे को इस कार्यालय के पत्रांक Ref No. - 47990/UPPCB/Circle1(UPPCBHO)/CTO/water/H APUR/2019 Dated : 02/02/2019, Ref No. - 47992/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 Dated : 02/02/2019 ) द्वारा 31.07. 2023 तक सशर्त सहमति जल/वायु निर्गत है, (छायाप्रति संलग्न)।

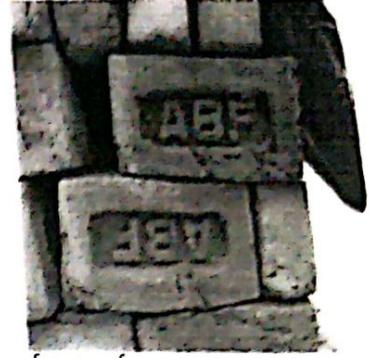
6. उक्त ईट भट्टे को याणिज्यकर विभाग उ0प्र0 द्वारा जारी टिन नं0 09789204823C में प्रोपराईटर का नाम श्री मयंक कराल, पता-पुराना नं0-100(नया नं0-780), गौधी गंज, हापुड दर्ज है, (छायाप्रति संलग्न)।
7. निरीक्षण के समय खसरा सं0-297, 298 पर धान की खेती दृष्टिगोचित हुई।
8. निरीक्षण के समय खींचे गये फोटोग्राफ निम्नवत् है:-



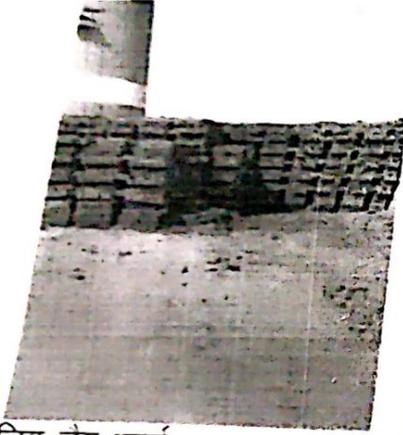
चिमनी



प्लेटफार्म, सीढ़ी एवं आई.डी.फैन



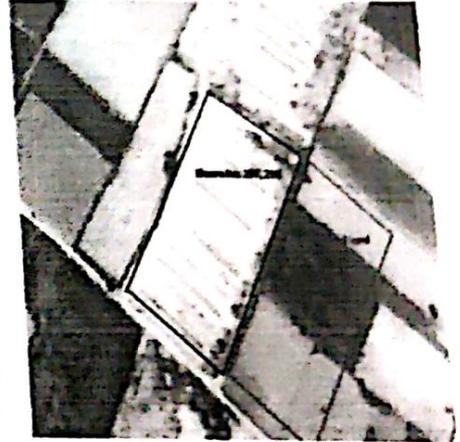
ईट मार्का



जिग जैग भराई



निरीक्षण के समय खसरा सं0-297, 298 की वर्तमान स्थिति

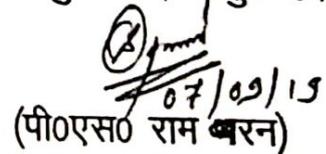


खसरा सं0-297, 298 की गुगल में

निरीक्षण आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

  
(रंजीत सिंह)

अवर अभियंता, उ0प्र0 प्रदूषण  
नियंत्रण बोर्ड, गाजियाबाद

  
(पी0एस0 राम चरन)

जिला खान अधिकारी, हापुड

5

# TEAM ENERGY SYSTEMS

Authorised Licensee : Central Building Research Institute, Roorkee

S.C.F. 87, 11nd Floor, Sector 4, Panchkula - 134112

286-287, Ecolech-I, Extn. Near Kasna, Greater Noide-201306 (U.P.)

Phone : 9814023509, 9213394753

E-mail : suneal@teamengineers.com

Ref. No.-TEM/17/549

Dated: 15.01.2018

## Completion/ Adequacy Certificate

Certified that M/s Mayank Brick Field, Vill. Salai, Distt. Hapur has received the civil engineering drawings for High Draught Zigzag kiln designed by Central Building Research Institute, Roorkee and that the party has constructed the Rectangular Brick kiln with Zigzag firing system.

It is further certified that the brick-kiln with this type of High-Draught brick kiln design with Zigzag type of firing meets the norms as prescribed by the Central Pollution Control Board.

For Team Energy Systems



Authorized Signatory